

IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)

FRIDAY, THE EIGHTEENTH DAY OF OCTOBER
TWO THOUSAND AND TWENTY FOUR

PRESENT

THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HONOURABLE SRI JUSTICE J. SREENIVAS RAO

WRIT PETITION NO: 28788 OF 2024

Between:

Miss. Kashifa Fatima, D/o Ehtesham Hussain Siddiqui, Aged about - 18 years, Occ: - Student, Rio H. No. 19-2-102/7/A, Near Eidgah, Tadbund, Hyderabad, T.S.

...PETITIONER

AND

1. The State of Telangana, Rep by its Principal Secretary, Medical and Health Department, Secretariat Buildings, Saifabad, Hyderabad
2. Kaloji Narayan Rao University of Health Sciences, Rep by Its Registrar, Warangal, Telangana State.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue an appropriate Writ or Direction more particularly in the nature of "Writ of Mandamus", directing the Respondent No. 2, to consider the candidature of the Petitioner under 'B' Category (Management Quota), and allot a seat in B Category (Management Quota), in (i) Balaji Dental College, Moinabad (or) (ii) Sri Sai Dental College, Vikarabad, for B.D.S., for the academic year 2024-2025.

IA NO: 1 OF 2024

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to forwith direct the Respondent No. 2, to consider the candidature of the Petitioner under B Category (Management Quota), and allot a seat in B Category (Management Quota), in (i) Balaji Dental College, Moinabad (or) (ii) Sri Sai

Dental College, Vikarabad, for B.D.S., for the academic year 2024 — 2025,
pending disposal of the Writ Petition.

Counsel for the Petitioner: SRI MIRZA MAHMOOD ALIBAIG

**Counsel for the Respondent No.1: SRI T. RAMESH, ASST. GP FOR MEDICAL,
HEALTH & FW**

Counsel for the Respondent No.2: SRI A. PRABHAKAR RAO, SC FOR KNRUHS

The Court made the following: ORDER

THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE

AND

THE HON'BLE SRI JUSTICE J.SREENIVAS RAO

Writ Petition No.28788 of 2024

ORDER: (Per the Hon'ble the Chief Justice Alok Aradhe)

Mr Mirza Mahmood Alibaig, learned counsel for the petitioner.

Mr. T.Ramesh, learned Assistant Government Pleader for Health, Medical and Family Welfare Department appears for respondent No.1.

Mr. A.Prabhakar Rao, learned Standing Counsel for Kaloji Narayana Rao University of Health Sciences appears for respondent No.2 (for short 'the University').

2. In this writ petition, the petitioner *inter alia* seeks a direction to the University to consider her candidature under Management quota 'B' category and allot a seat under Management quota 'B' category in BDS course for the academic year 2024-25 in Balaji Dental College, Moinabad or Sri Sai Dental College, Vikarabad.

3. Learned counsel for the petitioner submitted that even though the petitioner had applied for admission against Competent Authority quota 'A' category, inadvertently, she could not upload for Management quota 'B' category. Therefore, she approached respondent No.2 to consider her request under Management quota 'B' category, but respondent No.2 is not permitting her to seek admission against Management quota 'B' category seats. He further submitted that the petitioner be granted liberty to submit a representation to the University, and the University be directed to decide the said representation in a time bound manner.

4. Learned Standing Counsel for the University submitted that the last date of registration was 23.08.2024 and thereafter, merit list has been prepared, which shall be published at the time of indicating the web option. However, it is fairly submitted by him that, in case the petitioner submits a

representation, the same shall be dealt with by the University in accordance with law.

5. In view of the aforesaid submission and in the peculiar facts of the case, the Writ Petition is disposed of with liberty to the petitioner to submit a representation before the University with regard to her grievance. Needless to state that in case such a representation is made, the University shall decide the same by a speaking order within a period of three (03) days thereafter. It is made clear that this Court has not expressed any opinion on the merits of the matter. No order as to costs.

As a sequel, miscellaneous petitions, pending if any, stand closed.

//TRUE COPY//

SD/-V. KAVITHA
ASSISTANT REGISTRAR
SECTION OFFICER

- To,
1. The Principal Secretary, Medical and Health Department, The State of Telangana, Secretariat Buildings, Saifabad, Hyderabad
 2. The Registrar, Kaloji Narayan Rao University of Health Sciences, Warangal, Telangana State.
 3. One CC to SRI MIRZA MAHMOOD ALIBAIG, Advocate [OPUC]
 4. One CC to SRI A. PRABHAKAR RAO, SC FOR KNRUHS [OPUC]
 5. Two CCs to GP FOR MEDICAL, HEALTH & FW, High Court for the State of Telangana. [OUT]
 6. Two CD Copies

BN
BS



HIGH COURT

CC TODAY

DATED:18/10/2024



ORDER

WP.No.28788 of 2024

**DISPOSING OF THE WRIT PETITION
WITHOUT COSTS**

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[Handwritten signature]
18/10/2024